

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A.No.2132/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

New Delhi, this the 17th day of April, 2000

Shri Ved Singh
S/o Shri Sukhan
r/o 143, Village Shahabad
Mohmadpur
New Delhi. Applicant
(By Shri Shyam Babu, Advocate)

Vs.

1. Govt. of NCT Delhi
through its Secretary
5, Sham Nath Marg
Delhi - 110 054.
2. Directorate of Employment
through its Director
2 Battery Lane
Delhi. Respondents
(By Shri Devesh Singh, Advocate)

O R D E R (Oral)

By Reddy. J.

The only grievance of the applicant in the OA is that no order has been passed by the respondents ~~about~~ ⁱⁿ the period during which the applicant was under suspension, was treated, while revoking the suspension.

2. The respondents now passed the order dated 13.4.2000 stating that the entire period of suspension of the applicant should be treated as period spent on duty for all intent and purposes, as per provision of FR 54(B). ~~Any how~~, ^{In} view of this order no grievance survives to the applicant. ~~However, at the request of~~ ¹ ~~the learned counsel for the applicant~~, ² we direct the respondents to pay all the arrears and other benefits due, in accordance with law, within three months from today. The OA is accordingly disposed of. No costs.

/rao/

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(SMT. SHANTA SHAstry)
MEMBER(A)

On behalf of
(V.RAJAGOPALA REDDY)
VICE CHARIAMN(J)